

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

OCA: No. 55 of 1997.

Friday this the 31st day of January 1997.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P. Chandran,  
Extra Departmental Delivery Agent,  
Perassannur, residing at  
Punchath House, P.O. Perassannur,  
Kuttippuram Via.,  
Malappuram District.

.. Applicant

(By Advocate Shri M. Paul Varghese)

Vs.

The Sub Divisional Inspector,  
(Postal),  
Ponnani Postal Sub Division,  
Ponnani - 679 577.

.. Respondents

(By Advocate Shri George Joseph (represented))

The application having been heard on 31st January 1997  
the Tribunal on the same day delivered the following:

O R D E R

A.V. HARIDASAN, VICE CHAIRMAN

Applicant who is working as Extra Departmental Delivery Agent, Perassannur on a provisional basis apprehending that he would be replaced by another provisional Extra Departmental Delivery Agent, has filed this application against the proposed termination of his services. When the matter came up today Shri George Joseph, ACGSC appearing for respondents states that respondents have no intention to terminate the services of the applicant or replace him by another provisional ED Agent and that he would be continued till the employee who is under 'put off' duty is reinstated or the post is filled on a regular basis. We note the above statement of the learned counsel and dispose of the

application with a direction to respondents to adhere to the undertaking given at the Bar. There is no order as to costs.

Dated, the 31st day of January 1997.

*P. Venkatakrishnan*  
P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

*A. Venkatesan*  
A.V. HARIDASAN  
VICE CHAIRMAN

rv31/1